



2026:AHC:7276

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 43052 of 2025

Amit Pandey

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajay Dubey, Prashant Ojha
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Ajay Dubey, learned counsel for the applicant and Shri Puneet Kumar Singh, learned AGA for the State and perused the entire material available on record.

This is a second bail application filed by the applicant. The first bail application filed by the present applicant was rejected by this Court vide order dated 06.08.2025, passed in Criminal Misc. Bail Application No. 25260 of 2025, Amit Pandey vs. State of U.P., copy whereof has been brought on record as Annexure-1 to the bail application.

The applicant- Amit Pandey, has filed this second bail application with a prayer to enlarge him on bail in Crime No. 279 of 2025, under Sections 3(5), 61 (2), 318, 319, 338, 336 (3), 340 (2) BNS and Section 66-C and 66-D of I.T. Act, Police Station-Nawabganj, District-Prayagraj, during the pendency of the trial.

In support of this second bail application, learned counsel for the applicant has reiterated the entire submissions made in the first bail application, which are not necessary to mention herein again by this Court.

Apart from the above, learned counsel for the applicant submits that in the present case Charge sheet has been filed by the Investigating Officer against the applicant on 09.09.2025 and there is no need of further custodial interrogation of the applicant. He further submits that there are 10 witnesses in the charge sheet and there is no possibility of conclusion of trial in near

future. Learned counsel for the applicant submits that the applicant has no criminal antecedents and he is languishing in jail since 18.06.2025 and on the aforesaid grounds the applicant is liable to be enlarged on bail.

Learned AGA has vehemently opposed, but could not dispute the aforesaid facts.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Amit Pandey**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 12, 2026

Deepak/